

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

STARRED QUESTION NO:307

ANSWERED ON:11.08.2015

Security to VIPs

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Will the Minister of HOME AFFAIRS be pleased to state:

(a) the ratio of police personnel to population along with the number of High Dignitaries/VIPs and Public Representatives provided security and the expenditure incurred thereon during the last three years, year-wise;

(b) whether excessive deployment of police personnel to protect VIPs has been alleged, if so, the reaction of the Government thereon;

(c) the criteria fixed or guidelines laid down for providing categorised security including Z category to Public Representatives/High Dignitaries/VIPs; and

(d) whether some VIPs/Public Representatives entitled for Z category security were reportedly denied the categorised security, if so, the details thereof and the reasons therefor including steps taken/being taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) to (d): A Statement is laid on the Table of the House.

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STATEMENT REFERRED TO IN LOK SABHA STARRED QUESTION NO.*307 FOR 11.08.2015

(a) to (c): Information provided by the Bureau of Police Research & Development (BPR&D) on the ratio of police personnel to population is at Annexure.

Since 'Police' and 'Public Order' are State subjects under the Constitution of India, the responsibility for providing security to an individual who is ordinarily resident in or happens to be under the jurisdiction of a State Government, lies primarily with the State Government concerned. State Governments have their own mechanism for assessing threat, providing security and reviewing security.

The Central Government also provides security cover on the basis of assessment of threat to some individuals, including High Dignitaries/VIPs and Public Representatives. The security provided is subject to periodic review, based on which security is continued/ withdrawn/ downgraded/ upgraded. Thus the number of protected persons in the Central list varies from time to time. However, as on date, there are 286 threat-based protectees in the Central list, as per details below:

Category Number of threat-based Central Protectees

Z+ 33

Z 76

Y 141

X 36

Total 286

As regards expenditure on security, it is difficult to determine it precisely as it would include salary and allowances to security personnel, communication, transport vehicles, etc. which are accounted for under respective budget heads of different security agencies, including State Government agencies, involved in providing security cover. Such details are not compiled centrally.

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Details of protectees of the State Governments and expenditure incurred on their security, are not maintained in the Ministry of Home Affairs.

The Central Government occasionally receives letters containing such allegations of excessive deployment of police personnel to protect VIPs. However, deployment is made as per laid down norms on the basis of threat perception.

The main criterion for providing threat-based categorized security cover, including 'Z' category security, by the Central Government to any individual, including High Dignitaries/VIPs and Public Representatives, is the threat assessment carried out by the Central Security and intelligence Agencies. Based on the level of threat, different categories of security cover, as recommended by the security and intelligence agencies, is provided. State Governments have their own mechanisms for assessing threat and providing security.

(d) No, Madam. There is no concept of entitlement in respect of provision of security to any individual, except Special Protection Group Protectees, who are provided security as per provision of the Special Protection Group Act. Security is provided only on the basis of threat assessment as carried out by Central Security and intelligence Agencies.
